

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E': NEW DELHI
BEFORE,
SHRI M. BALAGANESH, ACCOUNTANT MEMBER
AND
SHRI YOGESH KUMAR, U.S., JUDICIAL MEMBER**

**ITA No.3575/Del/2019
(ASSESSMENT YEAR 2014-15)**

Mahesh Kumar Gupta 55, Dayanand Vihar Delhi-110 092 PAN-AAMPG 7397J	Vs.	Income Tax Officer Ward-59(3) New Delhi
(Appellant)		(Respondent)

Assessee by	Sh. Rakesh Kumar Khiwani, FCA
Department by	Sh. Kanv Bali, Sr. DR

Date of Hearing	14/12/2023
Date of Pronouncement	14/12/2023

ORDER

PER M. BALAGANESH AM:

This appeal of the Assessee arises out of the order of the Learned Commissioner of Income Tax (Appeals)-37, New Delhi, [hereinafter referred to as 'Ld. CIT(A)'] in Appeal No.CIT(A), Delhi-37/10158/2016-17 dated 28/02/2019 against the order passed by Income Tax Officer, Ward-59(3), New Delhi (hereinafter referred to as the 'Ld. AO') u/s 143(3) of the Income Tax Act (hereinafter

referred to as 'the Act') on 30/12/2016 for the Assessment Year 2014-15.

2. The Learned Counsel for the assessee, vide letter dated 02/05/2022 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the Assessment Year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(2) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 14th December, 2023.

Sd/-
(YOGESH KUMAR U.S.)
JUDICIAL MEMBER

Dated: 14/12/2023
Pk/sps

Sd/-
(M. BALAGANESH)
ACCOUNTANT MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI